GOVERNMENT OF INDIA MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION

LOK SABHA UNSTARRED QUESTION NO. 4579 TO BE ANSWERED ON 20.08.2025

CHANGES IN MPLADS

4579. SHRI RAVINDRA SHUKLA ALIAS RAVI KISHAN:

Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

- (a) whether the Government has made any changes in the conditions related to Member of Parliament Local Area Development Scheme (MPLADS);
- (b) if so, the details thereof; and
- (c) whether the Government proposes to increase the allocation in regard to the MPLADS from rupees five crore to rupees ten crore and if so, the details thereof?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION, MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (RAO INDERJIT SINGH)

(a) & (b) The Ministry has introduced the new MPLADS Guidelines 2023 and launched the eSAKSHI web portal for its implementation effective from 01.04.2023. The annual entitlement of the Hon'ble MPs are authorized against them in their eSAKSHI account at the beginning of the financial year, which could be utilized for recommending works online through the portal. The fund flow system implemented by the Government for MPLAD Scheme w.e.f 01.04.2023 ensures just-in-time direct payment release to the vendors without parking of funds in physical bank accounts at district level.

Additionally, the MPLAD Scheme has been transitioned from Model 2 to Model 1A or TSA (Hybrid) system from April 2025 as per the direction of Department of Expenditure, Ministry of Finance and accordingly, all payments are now being processed through the Public Financial Management System (PFMS).

Major amendments made to the MPLADS guidelines 2023 after its implementation are provided in Annexure I.

(c) The Ministry receives and examines, on a continuous basis, the new suggestions from stakeholders, including suggestions for revision of entitlement of funds under MPLAD Scheme, following due process.

{Annexure referred to in part (a) of Reply to Lok Sabha Unstarred Question No. 4579 for answer on 20.08.2025}

- 1. The following modifications have been made in the e-SAKSHI portal that have been implemented to ensure the smooth functioning of the MPLADS scheme to facilitate efficient management:
- Trust, Society, cooperative society, bar association, Gram Panchayat, ULB, etc. as selected by the Implementing District Authority are eligible to directly execute the recommended and sanctioned work of MPLADS and is referred to as Sub-Agency.
- ii. The Implementing District can change the work status even after sanction of the work, or even after some spending is done, if it is not possible to carry out for some valid reason. The pull back of the work can be done and rejection, alteration of IA/ paper work etc may be carried out by the IDA under due recording. In case of rejection of the work after sanction the fund will flow back to the hon'ble MP account/dashboard after due approval of CNA. If the MP concerned has demitted his office by then, The fund thus returned will go to his successor MP or will be distributed equally following the process as mentioned in Para 10.5 of the MPLADS guideline, 2023.
- iii. An elected Member of Parliament can also recommend works anywhere in the country outside the usual region in which he/ she can recommend work as mentioned in para 3.1 of MPLADS Guidelines 2023 and there shall be ceiling of Rs 50.00 lakh in a financial year per Member of Parliament for all such recommendations, except in case of calamity. (Para 3.1.2.1 of MPLADS Guidelines 2023)
- iv. The MPLADS funds can be used for repair and renovation of immovable assets subject to the condition that a Member of Parliament can recommend funds only upto 10% of total authorization in a financial year for all such repairs and renovations put together, provided that renovation of the asset can be taken up only after a reasonable gap of time since its original construction or last repair.(Para 5.1.9 of MPLADS Guidelines 2023)
- v. A Member of Parliament can recommend funds only upto 10% of total authorization in a financial year to all Societies/ Trusts, Cooperative societies, Bar Associations individually or put together, provided that such Member of Parliament cannot recommend work of more than Rs. one crore for any particular entity during his/her entire term. The limit of Rs. one crore will start again on start of a fresh term of the individual concerned as Member of Parliament after their re-election/ nomination. Para 6.2.6.2 of MPLADS Guidelines 2023)
- vi. A Member of Parliament may recommend MPLADS funds to Bar Association Library for purchase of books upto 0.1% of total authorization per annum for Lower and District Courts (courts at Tehsil/ Sub-division/ District level). (Para 6.4.2 of MPLADS Guidelines 2023)
- vii. In case of sudden death or resignation of a Member of Parliament, notwithstanding the allocation formula in para 10.4.3 above, the works which may have been duly sanctioned by the Implementing District Authority as per the original eligibility of that Member of Parliament shall be completed. The entitlement for that financial year shall be restricted to the uncommitted residual balance left by his/her predecessor MP". (para 10.4.7 of the MPLADS Guidelines 2023)
